

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.
PRINCIPAL BENCH – COURT NO.III**

Service Tax Appeal No.52484 of 2018

[Arising out of Order-in-Appeal No.77/ST/DLH/2018 dated 16.04.2018 passed by the Commissioner (Appeals-I), Central Tax, Goods and Service Tax and Central Excise, Delhi]

M/s.Modicare Limited

5, Community Centre,
New Friends Colony,
New Delhi-110 025.

Appellant

Versus

**Commissioner of Central Excise &
Service Tax,**

Delhi-II, 4th Floor, 14-15, Farm Bhawan
Nehru Place, New Delhi-110 019.

Respondent

APPEARANCE:

None for the appellant.

Shri Harsh Vardhan, Authorised Representative for the Respondent.

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No.51485/ 2023

DATE OF HEARING/DECISION:17.10.2023

BINU TAMTA:

It has been submitted by both the sides that the matter has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 .
The appeal is accordingly dismissed.

[Order dictated and pronounced in open court]

**(Binu Tamta)
Member (Judicial)**

**(P.V. Subba Rao)
Member (Technical)**

Ckp.

